

duced today, then surely, the House may concede your request. But, surely there is no such emergency. The Bills can as well as be introduced on Monday. Therefore, they cannot be compared to the hon. Minister completing a statement when he is on legs.

MR. CHAIRMAN: I am not comparing introduction of this Bill to the completion of the Minister's speech. I fully agree with the hon. Members. Still, I request your permission that within two minutes - if you all agree - and with your permission only, this could be done.

SEVERAL HON. MEMBERS: No.

SHRI RUPCHAND PAL: We have not agreed.

MR. CHAIRMAN: All right. We will take up Private Members' Business.

15.47 hrs

[English]

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

**Twenty-Seventh Report**

DR. VISHWANATHAM KANITHI  
(Srikakulam): Sir, I beg to move:

"That this House do agree with the Twenty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1994."

MR. CHAIRMAN: The question is:

"That this House do agree with the Twenty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1994".

*The motion was adopted.*

15.48 hrs.

BILLS INTRODUCED

CONSTITUTION (AMENDMENT)BILL

**(Amendment of Articles 29, etc.)**

[English]

SHRI ANKUSHRAO RAOSAHEB  
TOPE (Jalna): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI ANKUSHRAO RAOSAHEB  
TOPE: Sir, I introduce the Bill.